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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 1487/2016 MANJARI SHARMA

..... Plaintiff

Through Ms. Yashashika Sharma, Adv. versus

APOCALYPSO FILMWORKS PRIVATE LIMITED & ORS

..... Defendant

Through Mr. Raj Kumar Maurya, Adv. for Mr. D. N. Goburdhan, Adv. for D-1&3 Mr. K. R. Sashiprabhu, Mr. Aditya Shandilya & Mr. Tushar Bhardwaj, Advs. for D-6

CORAM: SHARAD GUPTA (DHJS), JOINT REGISTRAR (JUDICIAL) <u>O R D E R</u> % 20.01.2020 CS (COMM) 1487/2016

The matter is listed today for PE. PW1 is present. It is stated on behalf of defendant no.1 & 3 that the leading counsel is busy before Hon'ble Apex Court in the before lunch session and would be available after lunch. It is stated by learned counsel for defendant no.6 that he is awaiting instructions regarding cross-examination of PW1. Accordingly at request be awaited in post lunch session.

<u>At 2.35 p.m.</u>

It is stated on behalf of defendant no.1 & 3 that leading counsel is still busy before the Hon'ble Apex Court. Adjournment is sought. Strongly opposed by learned counsel for plaintiff on the ground that the plaintiff has to go to Mumbai on 21st January, 2020 as her mother is suffering from stage seven dementia.

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It is stated by learned counsel for defendant no.6 that he has instructions to cross-examine PW1 but is unable to do so today as the said defendant was under impression that today the cross-examination of PW1 would be done by defendant no.1 & 3 only and also the concerned official of defendant no.6 is not available today.

Accordingly the matter stands adjourned.

In view of above and at request, re-notify the matter for evidence of PW1 on date fixed i.e. 21.01.2020.

SHARAD GUPTA (DHJS) JOINT REGISTRAR (JUDICIAL)

JANUARY 20, 2020/ab

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